

WP(C) No. 323 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

None present on behalf of the petitioners.

Shri A. Khan, Advocate, present for the respondents.

This Writ Petition is dismissed for non-prosecution.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 333 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the Respondents No.1 and 2 prays for and is allowed further 2(two) weeks time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 335 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S. Dey, Advocate, present for the petitioner.

Shri K. P. Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 351 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Sahu, Advocate, present for the petitioner.

Shri S. P. Mahanta, Advocate, present for the respondent.

Affidavit-in-opposition has been filed on behalf of the respondent. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file rejoinder affidavit .

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 383 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S. Deka, Advocate, present for the petitioner.

Shri R. Debnath, CGC, present for the respondents.

Learned counsel for the petitioner states that rejoinder affidavit has been filed today in the Registry.

Learned counsel for the respondents states that additional affidavit is required to file in this case.

4(four) weeks' time is allowed to file additional affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.24 of 2014
In WP(C) No.34 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No.34 of 2014.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.113 of 2014
In WP(C) No.133 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H. S. Thangkhiew, Senior Advocate, assisted by
Shri P. Nongbri, Advocate present for the petitioner.

Smti. S. Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents takes notice and
seeks time for instructions.

List on Monday (07.04.2014) for admission/orders.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.233 of 2013
In WP(C) No.196 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No.196 of 2013.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.380 of 2013
In WP(C) No.335 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No.335 of 2013.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.109 of 2014
In WP(C) No.128 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No.128 of 2014.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.227 of 2013
In WP(C) No.189 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No.189 of 2013.

CHIEF JUSTICE

A.S.
02.04.2014

Misc.Case No.296 of 2013
In WP(C) No.267 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

List along with WP(C) No. 267 of 2013.

CHIEF JUSTICE

A.S.
02.04.2014

WP(CRL) No. 3 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H. Kharmih, Advocate, present for the petitioner.

Shri K. Khan, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(CRL) No. 4 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H. R. Nath, Advocate, present for the petitioner.

Shri K. Khan, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 231 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S. Nath, Advocate, present for the petitioner.

Shri S. C. Shyam, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No.128 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Sunar, Advocate, present for the petitioner.

Shri N. D. Chullai, Senior Govt. Advocate, present for the State respondents.

Learned Senior Govt. Advocate prays for and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No.133 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri H. S. Thangkhiew, Senior Advocate, assisted by
Shri P. Nongbri, Advocate present for the petitioner.

Smti. S. Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents takes notice and
seeks time for instructions.

List on Monday (07.04.2014) for admission/orders.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 189 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the Respondents No.1 and 2 prays for and is allowed further 2(two) weeks time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 196 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the Respondents No.1 and 2 prays for and is allowed further 2(two) weeks time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 214 of 2011

02.04.2014

HON'BLE THE CHIEF JUSTICE

Smti. S. G. Momin, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 10(ten) days time to file affidavit-in-opposition.

List after 10(ten) days.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 221 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Sahu, Advocate, present for the petitioner.

Shri S. Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 266 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri P. Nongbri, Advocate, present for the petitioners.

Shri A. Khan, Advocate, present for the respondents.

Counter affidavits have been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 267 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Dutta, Advocate, present for the petitioners.

Smti. N. G. Shylla, Advocate, present for the respondents.

Respondent No.5 is treated served as the notice sent to him by Registered Post is not received back.

Learned counsel for the petitioners prays for and is allowed further 1(one) week's time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 2 to 4.

List after 1(one) week.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 276 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

Shri E. Nongbri, Advocate, present for the petitioner.

Smti. N. G. Shylla, Advocate, present for the State respondents.

Shri R. Debnath, CGC, present for Respondent No.4.

This Writ Petition is restored vide order dated 20.03.2014 passed in Misc. Case No.63 of 2014.

Learned counsel for the respondent No.4 prays for and is allowed further 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks showing the name of Shri R. Debnath, CGC for respondent No.4. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of Respondent No.2.

CHIEF JUSTICE

A.S.
02.04.2014

WP(C) No. 322 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE

None present on behalf of the petitioners.

Shri A. Khan, Advocate, present for the respondents.

This Writ Petition is dismissed for non-prosecution.

CHIEF JUSTICE

A.S.
02.04.2014